

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
12-07-2024 AT 10:30 AM**

**CP(IB) No. 383/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Union Bank of India

**...Petitioner**

**AND**

Shri. M Pradeep  
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for creditor. Learned Counsel Ms. Vazra Laxmi for the  
Resolution Professional and Learned Resolution Professional  
Mr.P.V.B.Sudhakar Rao present. Clarification memo not filed by counsel for the  
Resolution Professional. Hence, for dismissal call on 16.07.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**